

BUSINESS ADVISORY COMMITTEE
(TENTH LOK SABHA)

THIRTY-THIRD REPORT
(Presented on 24.8.1993)

The Business Advisory Committee held a sitting on Monday, the 23rd August, 1993.

2. The Committee recommend the allocation of time to the following items of business as shown against each:—

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| (1) The Constitution (Seventy-seventh Amendment) Bill, 1992.
(<i>Consideration and Passing</i>) | 1 Hr. |
| (2) The Constitution (Eightieth Amendment) Bill, 1993 as reported by Joint Committee.
(<i>Consideration and Passing</i>) | 2 Days
(Discussion to commence on 24 August and continue on 25 August, 1993. Voting to take place along with the Constitution (Seventy-seventh Amendment) Bill, 1992 on 25 August, 1993. |
| (3) The Representation of the People (Amendment) Bill, 1993 as reported by Joint Committee.
(<i>Consideration and Passing</i>) | |
| (4) Discussion and Voting on Demands for Excess Grants (General) for 1989-90. | |
| (5) Discussion and Voting on Supplementary Demands for Grants (General) for 1993-94. | 1-1/2 Hrs. |
| (6) Discussion on the Resolution regarding further continuance of President's Rule in the State of Jammu & Kashmir. | 2 Hrs. |
| (7) The Extradition (Amendment) Bill, 1993 after it has been passed by Rajya Sabha.
(<i>Consideration and Passing</i>) | 1 Hr. |

3. The Committee also recommend that in order to provide sufficient time for completion of essential items of Government and other business, the House may also sit on Saturday, the 28th August, 1993.

NEW DELHI;
August 24, 1993

SHIVRAJ V. PATIL
Chairman,
Business Advisory Committee.

Bhadra 2, 1915 (Saka)